

IN THE NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH

**CORAM: SHRI DEEP CHANDRA JOSHI,
HON'BLE JUDICIAL MEMBER**

**SHRI RAJEEV MEHROTRA,
HON'BLE TECHNICAL MEMBER**

CP No. (IB)- 34/95/JPR/2021

IN THE MATTER OF:

MR. SATYANARAYAN KABRA

...Financial Creditor

VERSUS

MR. HEMANT BOHRA

...Personal Guarantor

MEMO OF PARTIES

MR. SATYANARAYAN KABRA

Add: 3 Rajesh Apartment, 1st Floor Near
Harihar Mahadev Temple. Behind Hyatt
Regency Hotel, Usmanpura Ashram
Road, Ahmedabad, 380013 GJ
E-mail: sj_kabra@rediffmail.com

...Financial Creditor

VERSUS

MR. HEMANT BOHRA

220, Ashok Nagar, Udaipur, 313001
Email: cmdcell@bohraindustries.com

...Personal Guarantor

FOR THE APPLICANT(S) : Abhishek Devgan, Adv.
Vishal Hirawat, Adv.

FOR THE RESPONDENT(S): Anju Jain, Adv.
Hitesh Sachar, Adv.

Order Pronounced on: 28.03.2024

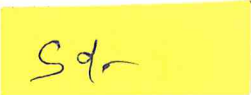

ORDER

Per: Shri Deep Chandra Joshi, Judicial Member

Sdr

Sdr

1. The main Application numbered as *CP No. (IB)- 34/95/JPR/2021* was filed by *Mr. Satyanarayan Kabra*, being the Financial Creditor, under Section 95 of the Code with a prayer to initiate Insolvency Resolution Process against *Mr. Hemant Bohra*, being the Personal Guarantor to the Corporate Debtor namely *M/s Bohra Industries Limited*. An order dated 01.09.2021 was passed under Section 95 appointing *Ms. Priyanka Chouhan* as the Resolution Professional.
2. Meanwhile, the *IA No. 280/JPR/2021* was filed by *Mr. Manohar Lal Vij*, Resolution Professional of the Personal Guarantor appraising that this Adjudicating Authority had already appointed him in *CP No.(IB)-19/95(1)/JPR/2021* under Section 95 of IBC vide order dated 16.07.2021. Therefore, this Adjudicating Authority vide order dated 09.09.2021 discharged *Ms. Priyanka Chauhan*, from her duties and responsibilities in *CP No. (IB)- 34/95/JPR/2021*. Consequently, this matter was tagged with *CP No. (IB)- 19/95(1)/JPR/2021*.
3. In terms of the above, *CP No. (IB)- 19/95(1)/JPR/2021* filed under Section 95 of the IBC, is admitted and the Insolvency Resolution Process stands initiated against the said Debtor/Personal Guarantor i.e. *Mr. Hemant Bohra*. Hence, the Applicant i.e. *Mr. Satyanarayan Kabra* herein is directed to submit his claim before the Resolution Professional *Mr. Manohar Lal Vij* who shall duly consider the same.

SdrSdr

4. In case of any settlement, or withdrawal or setting aside of the Order of/in the *CP No. (IB)- 19/95(1)/JPR/2021*, the Applicant herein is at liberty to approach this Authority.
5. In view of the foregoing, this *CP No. (IB)- 34/95/JPR/2021* filed under Section 95 of the Code is disposed of. Also, pending Applications, if any, shall stand disposed off.



Sd-

**DEEP CHANDRA JOSHI,
JUDICIAL MEMBER**



Sd-

**RAJEEV MEHROTRA,
TECHNICAL MEMBER**